

## HIGH COURT OF JHARKHAND, RANCHI

Letter no. 426/Vigilance Cell

Dated- 16<sup>th</sup> June, 2017

From,

**Registrar General,  
High Court of Jharkhand,  
Ranchi.**

To,

All the Principal Distt. & Sessions Judges of State of Jharkhand  
Including the Principal Judicial Commissioner, Ranchi/  
All the Principal Judges of Family Courts of the State of Jharkhand/  
All the Presiding Officers of Labour Courts of the State of Jharkhand/  
The Director, Judicial Academy, Jharkhand, Ranchi/  
The Presiding Officer, Jharkhand Wakf Tribunal, Ranchi/  
The Secretary -cum-L.R., Law (Judl.) Dept., Government of Jharkhand/  
The Senior Law Advisor-cum-Addl. Secretary J.S.E.B Ranchi/  
The Chairman, Commercial Taxes Tribunal, Ranchi/  
The Member Secretary, JHALSA, Ranchi/  
The Secretary, High Court Legal Services Committee, Ranchi/  
The Secretary to the Lokayukta, Jharkhand, Ranchi /  
The O.S.D (Judicial) to H.E. the Governor, Jharkhand, Ranchi.

**Sub: Regarding uploading of the guidelines relating to the complaints against the members of subordinate Judiciary in the District Court's website.**

Sir/Madam,

With reference to this Court's General letter no. 1/2014/R&S dated 16.10.2014 through which the following guidelines were issued in the matter of complaints against the member of Subordinate Judiciary:

**A.** The complaint making allegation against members of the subordinate judiciary in the State should not be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegation made therein.

**B.** If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Hon'ble Chief Justice of the High Court.

**C.** If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

In this context, I am directed to say that the Hon'ble Court has been pleased to order for uploading of the above guidelines in the website of the District Court for dissemination of the same amongst all the judicial officers, posted/deputed in the Judgeship and for publicizing the same on the Notice Board of their respective Courts so that it can well within the reach of the common man.

This is for your kind information and needful.

Sd/- Ambuj Nath  
Registrar General